

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 63/MP/2020

Subject : Petition under 79(1)(b) and Section 79(1)(f) of the Electricity Act 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent No. 1

Petitioner : Bharat Aluminum Company Limited

Respondents : Tamil Nadu Generation and Distribution Corporation Limited.

Date of Hearing : **14.12.2021**

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Hemant Singh, Advocate, BALCO
Shri Lakshyajit Singh Bagdwal, Advocate, BALCO
Ms. Akanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

The case was called out for virtual hearing.

2. At the request of the learned proxy counsel for the Respondent TANGEDCO, the Commission adjourned the hearing of the matter.
3. The Petitioner is directed to furnish the following additional information on or before 7.1.2022, after serving copies to Respondents:
 - a) *The actual COD of the dedicated transmission line from BALCO TPS to Dharamjaygarh Pooling station;*
 - b) *Whether MTOA/ STOA was applied by the Petitioner till 03.09.2015/19.12.2015; If yes, the quantum applied for;*
 - c) *In case force majeure notice as per Article 9.5 of PPA was served on respondents, copies of such notices.*
4. The Petition shall be listed for hearing in due course for which a separate notice will be issued.

By order of the Commission

Sd/-

B. Sreekumar
Joint Chief (Law)

